

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION 1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 74 (RE-2003)/2002-2007

NEW DELHI DATED 6th AUGUST, 2004

SO(E) : In exercise of the powers conferred under paragraph 2.4 of the Export and Import Policy, 2002-2007 and paragraph 1.1 of the Handbook of Procedures (Vol.I), the Director General of Foreign Trade hereby make the following amendment in the revised Appendix 16-A notified under Public Notice No.39 dated 28.1.2004.

2. In the Appendix 16-A annexed to the above Public Notice, the Note Before (NB) under the heading “Import Certificate to be accompanied with end-use cum end-user certificate (to be filled when the import is by a third party)” may be treated to have been deleted.

This issues in the public interest.

(GOPAL K. PILLAI)
DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from File No.01/91/171/72/AM03/PC-III)

(from File No.01/91/171/72/AM03/PC-III)

Copy to all concerned, by order , etc .

(A.K.Srivastava)
Dy. Director General of Foreign Trade